

ACT No. XII OF 1863.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 25th February 1863.)

An Act to bring the Pergunnahs of Mahoba and Jeitpore, in the District of Humeerpore, under the operation of the General Regulations.

WHEREAS the District of Humeerpore in Bundelkund is, with the exception
of the Pergunnahs of Mahoba and Jeitpore, subject to the
General Regulations, and whereas it is expedient that the
said Pergunnahs should, for the sake of uniformity and public convenience, be
administered on the same system as prevails in the rest of the District; It is
enacted as follows :—

I. The Laws and Regulations established for the internal administration
of the District of Humeerpore shall have full force and
effect in the Pergunnahs of Mahoba and Jeitpore, and the
administration of Civil and Criminal Justice, and the
superintendence of the settlement and realization of the
public revenue, and of all matters relating to rent in the said Pergunnahs, are
hereby vested in the Officers who are, or may hereafter be, appointed by the
Lieutenant-Governor of the North-Western Provinces for the said District of
Humeerpore.

II. All suits and proceedings arising in the said Pergunnahs which, at the
time of the passing of this Act, shall be pending in any
Court, or before any Officer, shall be heard and determined
in the same manner as if the said Pergunnahs had not
been brought under the operation of the General Regulations.

III. Any

PRICE SIX PIES.

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III. Any suit which, before the passing of this Act, had been determined and which has been or shall be remanded by any Appellate Court, shall be tried before the Court which, for the time being, would be competent to try such a suit if instituted after the passing of this Act.

Suits remanded by any Appellate Court.

IV. All appeals or proceedings now pending in the Court of the Commissioner of Jhansie shall be determined by such Commissioner in the same manner as if this Act had not been passed; and all applications for execution of decrees or orders which, but for the passing of this Act, would have been made to any Court or Officer existing at the time of the passing of this Act shall be made to the Court or Officer that would have had jurisdiction in respect of the matter in dispute, had the suit or proceeding been instituted after the passing of this Act.

Appeals pending in Jhansie Commissioner's Court, and execution of decrees.

V. All appeals from decrees or orders passed before the passing of this Act shall be received, heard and determined by the Court or Officer who would have had jurisdiction over such appeals, had the decrees or orders to which they relate been passed after the passing of this Act.

Appeals from decrees or orders passed before passing of Act.

VI. This Act shall take effect from such date as the Lieutenant-Governor of the North-Western Provinces shall fix by an order to be published in the Official Gazette.

Commencement of Act.